

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 690/2023

HALAL INDIA PRIVATE LIMITED & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.267594/2023-EX-PARTE STAY and IA No.267595/2023-EXEMPTION FROM FILING O.T.)

WITH

Writ Petition(s)(Criminal) No(s). 2/2024 (X)

(FOR ADMISSION and IA No.722/2024-STAY APPLICATION and IA No.723/2024-EXEMPTION FROM FILING O.T. and IA No.2589/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Ejaz Maqbool, AOR
Mr. Shahid Nadeem, Adv.
Ms. Akriti Chaubey, Adv.
Mr. Chandan Kumar, Adv.
Ms. Sana Juneja, Adv.
Mr. Saif Zia, Adv.

Mr. Raju Ramachandran, Sr. Adv.
Mr. Sarim Naved, Adv.
Mr. Shahid Nadeem, Adv.
Mr. Mujahid Ahmed, Adv.
Mr. Swaroop, Adv.
Mr. Pranay Kumar, Adv.
Ms. Sugandha Anand, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in two weeks.
2. Dasti service, in addition, is granted.

3. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s)/State.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)